

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CRIMINAL APPEAL No. _____ OF 2016
(Arising out of CrI.A. D 687 of 2016)

RANU RAM

.....APPELLANT

VERSUS

STATE OF HIMACHAL PRADESH

.....RESPONDENT

O R D E R

Heard learned counsel appearing on behalf of the
appellant.

Delay condoned.

We find no justification whatsoever to interfere with the
impugned judgment dated 20.10.2014/order dated 03.11.2014 passed by
the High Court of Himachal Pradesh at Shimla in CrI.Appeal No.338
of 2008.

The appeal is accordingly dismissed.

.....J.
(JAGDISH SINGH KHEHAR)

.....J.
(C.NAGAPPAN)

NEW DELHI;
FEBRUARY 19, 2016.

ITEM NO.15

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal Diary No(s).687/2016

RANU RAM

Appellant(s)

VERSUS

STATE OF HIMACHAL PRADESH

Respondent(s)

(With appln.(s) for c/delay in re-filing appeal and condonation of delay in filing Crl. Appeal)

Date : 19/02/2016 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE C. NAGAPPAN

For Appellant(s) Ms. Minakshi Vij, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

The appeal is dismissed in terms of the signed order.

(SATISH KUMAR YADAV)

AR-CUM-PS

(RENUKA SADANA)

COURT MASTER

(Signed order is placed on the file)